

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 29100 OF 2016

Between:

P. SANKARA RAO, S/o. P.Satyanarayana Aged about 58 years, working as Deputy Director (Accounts), A.P.Khadi and Village Industries Board, Hyderabad.

...PETITIONER

AND

1. The State of Andhra Pradesh, rep. by its Principal Secretary, Industries and Commerce Department, Secretariat, Hyderabad.
2. The Person Incharge, Andhra Pradesh Khadi and Village Industries Board, Gram Parishramala Bhavanam, H.No. 10-4-2, Humayun Nagar, Hyderabad - 500028.
3. The Chief Executive Officer, Andhra Pradesh Khadi and Village Industries Board, Gram Parishramala Bhavanam, H.No. 10-4-2, Humayun Nagar, Hyderabad - 500028.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue appropriate Writ or any other order or direction particularly one in the nature of Writ of Mandamus declaring the action of the Respondents in issuing petitioner retirement notice dated 04-08-2016 is contrary to the provisions of Act 4, dated 27th June, 2014, their own Bye Laws illegal, arbitrary and ultra vires the Constitution of India consequently direct the Respondents to continue the petitioner upto 60 years of age in the interest of Justice and to pass such other order or orders appropriate in the case.

I.A. NO: 1 OF 2016(WPMP. NO: 36027 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to continue the petitioner in service in accordance with Act 4 of 2014 pending disposal of the Writ Petition in the interest of justice.

Counsel for the Petitioner : M.SHALINI

Counsel for the Respondents: GP FOR INDUSTRIES & COMMERCE

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.29100 of 2016

ORDER: *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

This Writ Petition is filed by the petitioner questioning the retirement notice dated 04.08.2016 issued by respondents and also sought consequential direction to direct the respondents to continue him in service upto 60 years.

2. Heard Smt B.Haritha, learned counsel representing Smt Shalini, learned counsel appearing on behalf of the petitioner and Sri B.Rajeshwar Reddy, learned Government Pleader for Industries appearing on behalf of respondent No.1-State.

3. As the petitioner has already crossed more than 60 years of age, no effective relief can be granted to the petitioner at this point of time. Hence, the Writ Petition is dismissed.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

//TRUE COPY//

SD/-N. SRIHARI
ASSISTANT REGISTRAR

SECTION OFFICER

To,

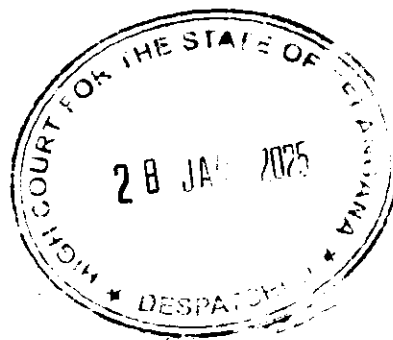
1. One CC to M.SHALINI, Advocate. [OPUC]
2. Two CCs to GP FOR INDUSTRIES & COMMERCE, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:18/12/2024



ORDER

WP.No.29100 of 2016

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

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sp
7/1/25